HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY THIRD DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 11913 OF 2025

Between:

C2S technologies India Pvt.ltd, A company incorporated under the Indian Companies Act, 1956 having its registered office At Plot no.67, 4th floor, door no.1-98/6/J/67, Jubilee Enclave, Hitech City, Madhapur, Hyderabad Represented by its Director, Sri.Vishnu Murthy Peddabomma, S/o Late Balraj, Aged 75 years, Occupation.Business, R/o H.No.23-5-798, Nagul Chinta, Shah Ali banda, Charminar, Hyderabad-500065.

...PETITIONER

AND

1. The Union of India, Represented by its Secretary, (Finance), Address. Room No. 129-A, North Block, New Delhi
2. The Additional Commissioner, O/o the Commissioner of Central Tax, Ranga Reddy GST Commissionerate, Jaihind Enclave, Madhapur, Hyderabad-500081.
3. The Deputy Commissioner, O/o Commissioner of Customs and GST, Audit-I Commissionerate, H.No.3-4-118/1, I floor, Elegant Maharaja, Ramanthapur, Hyderabad-500013

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass a writ, order or direction more in the nature of writ of certiorari declaring the order on the file no.O.R.No.68/2020- Adjn (ADC)-ST, DIN-20231156YQ0000318054 order in original A No.30/2023-24-Adjn (ADC)-ST dated 2.11.2023, is without jurisdiction and illegal, arbitrary, and against the principles of natural justice in the interest of justice and quash the same.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order on the file no.O.R.No.68/2020-Adjn (ADC)-ST, DIN-20231156YQ0000318054 order in original No.30/2023-24-Adjn (ADC)-ST dated 2.11.2023 in the interest of justice.

Counsel for the Petitioner: SRI R. RANGANATHAN

Counsel for the Respondent No.1: GADI PRAVEEN KUMAR
DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.2 and 3: SRI DOMINIC FERNANDES,
SC FOR CBIC

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.11913 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri R.Ranganathan, learned counsel for the petitioner, seeks to withdraw this writ petition with liberty to the petitioner to file a properly constituted petition.

2. The other side has objection.

3. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. The certified copy of Order-in-Original, if any, filed with this writ petition be returned to the petitioner on supplying a photo copy thereof. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,
1. One CC to Sri R. Ranganathan Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
3. One CC to Sri Dominic Fernandes, SC for CBIC[OPUC]
4. Two CD Copies

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LS

HIGH COURT

DATED:23/04/2025

ORDER

WP.No.11913 of 2025



DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(6)

kpr

29/4/25